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Pramod Mahajan has made cannot be allowed to go unchallenged. And it will be a very incompetent Government which allows it to go unchallenged. I request the Home Minister to please stand up and say what the truth is. He is flaying that what 'India Today' has printed is a lie. (*Interruptions*)...

THE DEPUTY CHAIRMAN: Please take your seats.

SHRI YASHWANT SINHA: He must reply to what is happening now

THE MINISTER OF HOME AFFAIRS! (SHRI S. B. CHAVAN): In reply to the debate yesterday only, I have made the statement on which he is giving a privilege notice. Certainly he is entitled to give a privilege notice. According, ito my information, this is the correct information.

SHRI PRAMOD MAHAJAN: Now the reply has come. This is no reply Madam, you straightway send it to the Privileges Committee. (*Interruptions*)

THE DEPUTY CHAIRMAN: Please sit down.Nc have also spoken on your privilege notice which you have given to the Chairman. The Chairman will take his own decision. And whatever decision he takes, I will definitely inform you. (Interruptions)

श्री विष्णु कांत शास्त्री : ग्राप चेयर-मैन हैं। ग्राप डिसाइड ... (व्यवधान)....

उपसभापति : नहीं । ... (व्यवधान) 1 don't take decision's off-hand like this. You know I never do it. (Interruptions) From the Chairman, the final decision should come.

## श्री सिकन्दर बखत : सदर साहिवा, मैं एक मिनट लेना चाहता हूं ! होम मिनिस्टर साहब ने फर्माया, "according to my information\*. The information should be of the Home Ministry. If

your information does not tally with the information of your junior Mi-

nister, then there is something very basically wrong. What do you mean by 'my information'?

(Interruptions)

# श्वी अजीस बोगी : वह ''झूठ'' शब्द प्रसंसदोय है। उसे निकाला जाए ।

## उपसभापतिः "झूठ" शब्द ग्रगर होगा तो उसे निकाल दिया जाएगा।

SHRIMATI JAYANTHI NATARAJAN: Madam, 60 fishermen are missing off the coast of Tamil Nadu...

श्वी बिष्णु कांत शास्त्री: माननीया उपसभापति जी, इस पर अवश्य निर्णय लिया जाना चाहिए। उम्होंने उत्तर दे दिया है।...(स्थवधान) अव ग्रापको निर्णय करना है। ... (स्थवधान) ... ग्रापको ग्रभी तत्काल निर्णय लेना चाहिए।... (व्यवधान) ... यह निर्णय अत्यन्त ग्रावध्यक है।

उपसभापति : अत्यन्त नहीं होता ।

#### RE: MISSING FISHERMEN OFF THE COAST OF TAMIL NADU

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu); Madam, 60 fishermen are missing off the coast of Tamil Nadu from Saturday, the 27th of February. Madam, according to newspaper reports, a flotilla of 20 boats with fishermen went out to seek prawns near the Katchatheevu island. And a gun point, the Sri Lankan Navy took them away to Mannar. Fivt of the boats managed toi escape and some of the fishermen came back with a story to iRameswaram where they reported the matter to the authorities. Till today, the fat© of those 58 fishermen is completely unknown. We do not know what happened to themj. They have not been released. We apprehend danger to their lives. We do not know what is happening. This has gone on long enough. Since 1983. more than 100 fishermen have been killed in these clashes. I demand that the Government of India should take firm action

#### [Shrimati Jayanthi Natarajan]

to find out what has happened to these fishermen. Eversince Katchativu went to Sri Lanka more than 20 years ago, these clashes have been going on. According to the agreement, our fishermen, have the right to go there for fishing. Though it is not a Part of the agreement, I think where there is a right, there ought to be a remedy. The moment some firing across the Pakistan border takes place, the whole country reacts as one. Why are we blind to the suffering of our fishermen? More than 100 fishermen have been killed since 1983... (*interruptions*).

SHRI H. HANUMANTHAPPA (Karnataka): We are not blind. How do y°U Say so? At least Mr. Subramanian Swamy is active.

SHRIMATI JAYANTHI NATARAJAN: I demand, the Government must take action... *(Interruptions).* 

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): It is because there is an incompetent Chief Minister in the State there.

SHRI G. SWAMINATHAN (Tamil Nadu): Katchativu is not under the hold of the Chief Minister of Tamil Nadu. It is under the supervision of the Government of India.

SHRIMATI JAYANTHI NATARAJAN: The Government should see that thg rights of the fishermen are protected and they are released immediately.

SHRI V. RAJAN CHELLAPPA; (Tamil Nadu): Madam, I want to raise the important issue relating to the problems being faced by the fishermen. . *^Interruptions*).

SHRI V. NARAYANASAMY (Pondicherry); Madam, these fishermen have been facing this problem. They are being harassed and this has become an issue in the southern part of the State. It is an everyday affair that the Sri Lankan navy is discouraging people going) for fishing and the Government of India

## [ RAJYA SABHA ]

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has mot been able to protect them. They have been able to protect ojnly a Part of it. -Therefore, I would like to know from the Government as to what kind of protection they are giving to the fishermen who go for fishing. This is an important issue. I want to know what action is being taken by the Government to trace out the fishermen who have been missing. They should come with a. statement... (Interruptions).

SHRI V. RAJAN CHELLAPPA: Madam, the hon. Chief Minister of Tamil Nadu had written to the Prime Minister suggesting ways to solve these problems at once by requesting that the customary rights of Indian fishermen be restored and the Government of India's executive instructions to the contrary must be withdrawn immediately, and Katchativu Tsland must be returned to India.

There has been no positive reply from the Centre. It is also learnt that the possibility of extending reciprocal rights of fishing in Palk Strait for Indian fisher men is being explored by the Govern ment of India...

THE DEPUTY CHAIRMAN: What are you reading, Mr. Rajan?

SHRI V. RAJAN CHELLAPPA: I request the hon. Prime Minister to give priority to the matter and initiate moves to bring the Katchativu Island back to our control. The hon. Prime Minister should instruct the External Affairs Ministry to immediately contact the concerned Sri Lankan authorities and get the release of abducted fishermen and also approve the proposal from the Tamil Nadu Government for fitting wireless-sets in the fishing boats which would help easy detection of fishermen missing at. sea.

THE DEPUTY CHAIRMAN; Order, please. The Home Minister wants to say something. Let us here him.

SHRI SUBRAMANIAN SWAMY: Before he reacts, I will raise one point There is an international treaty, and

myself visited Katcha-tivu which none of the Congress MIPs. has done so far, nor the AIADMK people. This is the right which every one of us has, and that right mufst be enforced.

THE DEPUTY CHAIRMAN: Let us hear the Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): The point raised by the hon. Member, Shrimati Jayanthi Natarajan is very much correct..,

SHRI G. SWAMINATHAN: And also raised by the AIADMK Members. It  $i_s$  not only the Congress Member who raised it. You have mentioned only the Congress(I) Members.. As a matter of fact. . . (*Interruptions*)

SHRI S. B. CHAVAN: All right. Hon. Members from Tamil Nadu and Pondicherry also. (*Interruptions*)

SHRI V. RAJAN	CHELLAPPA:
Madam, I was permitted	by the Chair
man to raise this issue	as. a Special
Mention.	

SHRI G. SWAMINATHAN: This Special Mention had been hijacked by Mrs. Jayanthi Natarajan. (*Interruptions*) The Special Mention was given by our hon. Member. (*Interruptions*)

SHRIMATI JAYANTHI NATARAJAN: I take very strong objection to what Mr. Swaminathan is 'saying. (*Interruptions*)

THE DEPUTY CHAIRMAN: Mrs, Natarajan, please sit down. I will correct him. (Interruptions)

SHRI G. SWAMINATHAN: It was to be raised by Our Member. Instead, Mrs. Natarajan has been allowed to mention it in the zero hour. (*Interruptions*)

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SHRIMATI JAYANTHI NATARAJAN: The hon. Chairman had permitted me. (*Interruptions*)

SHRI G. SWAMINATHAN: Madam, the Special Mention by our Member was permitted by the Chairman. (*In. Intrruptions*)

THE DEPUTY CHAIRMAN: Everybody, please sit down. Nothing will go on record. Everybody, please sit down. Enough  $i_s$  enough. (Interruptions)

SHRI G. SWAMINATHAN: f am raising a matter ot...(Interruptions)

THE DEPUTY CHAIRMAN: All of you, please sit down. I am not perm<sup>\*</sup>t-iiig. (*Interruptions*) It is not going on record. I am not permitting.

SHRI G. SWAMINATHAN: I am raising a matter of propriety, Madam. Our Member gave notice of a Special Mention. But the same subject is being: raised by another Member. That is also 'esponded to by the hon. Home Minister.

SHRIMATI JAYANTHI NATARAJAN): The Chairman gave me permission. (Interruptions)

SHRI G. SWAMINATHAN: I do net agree. This is not fair. (*Interrup, tions*)

SHRIMATI JAYANTHI NATARAJAN: Mr. Swaminathan had used a very wrong word. I take very strong Objection to it. They are not worried about the fate of the fishermen. They sue only interested in politicising the issue. He does not know what happened in the Chairman's chamber. I went and asked him. (*Interruptions*) He permitted me. (Interruptions). You are not interested in the fishermen of Tamil Nadu. (*Interruptions*)

SHRI G. SWAMINATHAN: The Special Mention was approved...

SHRIMATI JAYANTHI NATARAJAN: He does not know what happened in the Chairman's chamber. I was given jiermission by the Chairman.

SHRI G. SWAMINATHAN: The \*Special Mention was approved by the Chairman. This is what I am saying. (Interruptions)

श्री अजीत जोगी (मध्य प्रदेश) : मैंडम, ग्रनुसूचित जाति के दो लोगों को मथुरा के ग्राम नगला-श्रंदुआ में जिंदा जला दिया गया । ... (व्यवधान)...

श्री मूल चन्द मीणा (राजस्थान) मैडम, उनके घरों को ग्राग लगा दी गई, लोगों को जिंदा जलाया जा रहा है। ...(व्यवधान)...

THE DEPUTY CHAIRMAN: Mr. Meena,-please sit down. I am not allowing anything. It is not going on record. It will not be reported in the Press. If you do not listen,... .(Interruptions)

SHRI G. SWAMINATHAN: Madam, against this impropriety, we are walking out of the House. What is this?

# (At this stage, some hon. Members left the Chamber)

THE DEPUTY CHAIRMAN; Mr. Meena, I will not permit you. If I say, I mean it. Don't hold the House to ransom. I can be very serious If I want to. Now, the Home Minister was going to reply. If you do not respect the Home Minister, who is going to respect him? He was going to reply to the question which was raised by hon Members -Let him speak. Then, I will allow you. If you are going to hijack the House, I cannot allow it. (Interruptions)

SHRI S. B. CHAVAN: The Government will come back with a statement on this issue, Madam, (*Interruptions*)

SHRI DIPEN GHOSH; Madam, he has already replied. I want to raise a serious issue.

THE DEPUTY CHAIRMAN: This matter was raised yesterday. You cannot raise the same issue again *'Interruptions*)

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SHRI DIPEN GHOSH: The Home Minister has not reacted. (Intenuptions)

SHRI N. E. BALARAM (Kerala): Madam, I want to raise an issue. .. (In-*terruptions*)

THE DEPUTY CHAIRMAN; Mr. Balaram, I will permit you. But let there be peace. I will not permit you now be cause you cannot be heard in this noise. I will permit you to raise your matter in a proper manner. I promise you I will allow you (*Interruptions*)

SHRI MOHAMMED AFZAL, *alias* MEEM AFZAL (Uttar Pradesh): Madam, I want to raise...'

THE DEPUTY CHAIRMAN: Mr. Afzal, please sit down. I cannot permit you.

SHRI MOHAMMED AFZAL, *alias* MEEM AFZAL; It is very important.

THE DEPUTY CHAIRMAN: May be important, but I am not permitting. (*Interruptions*)

(मध्य प्रदेश) श्री सुरेश पत्नौरो मैडम, मध्य प्रदेश के बहत सारे जिलों में, विशेष रूप से भोपाल ग्रौर उसके आसपास के जिलों में सुखे की वजह से फसलो को ग्रौर ग्रोले की वजह से फसलों को बहत सारा नकसान हन्ना है। मैं यह नमुना लेकर साया है। इसकी वजह से यह गेहूं की बाली के बीज पूरे बेकार हो गए है। महोदया. वैसे ्ही मध्य प्रदेश सुखेकी । ग्रंब ग्रोला पडने की वजह चपेट में है भोपाल के ग्रापपास से भोपाल **ग्रौर** सीहोर, रायसेन ग्रौर ग्रन्थ के जिले ग्रोले की वजह से में किसान जिलों ग्रापके माध्यम हुए हैं। मेरा प्रभावित से ग्रनुरोध है कि संरकार से केन्द्रीय टीम जानी चाहिये, से एक केन्द्रीय यहां जो ग्रोले की वजह से फसलों को उसका ग्रध्ययन करे है. नक्साल रिपोर्ट प्रस्तुत करे और केन्द्रीय ग्रौर एक प्रदान करे म्राधिक सहायंता सरकार वजह से जो किसान ताकि ग्रोले कंगे

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प्रभावित हुए हैं वे राहत की सांस ले सकें। वैसे ही सुखे की वजह से वहां किसान बहत परेशान हैं, - ग्रब ग्रोले की वजह से मध्य प्रदेश का किसान प्रभावित हुआ, है । इसलिये मेरा ग्रापके माध्यम केन्द्रीय सरकार से अन्रोध है कि से केन्द्रीय सरकार की तरफ से इसकी जांच करने के लिये एक केन्द्रीय टीम जानी चाहिये जो शोध्र ही रिपोर्ट प्रस्तूत करे ग्रौर केन्द्रीय सरकार ग्राधिक मदद करे। धन्यवाद महोदया । (व्यवधान) ...

श्री संघ प्रिय गौतम (उत्तर प्रदेश): प्रधान मंत्री ... (व्यवधान)....

श्वी प्रमोद महलान (महाराष्ट्र): उपसभापति महोदया, ग्राज के समाचार पत्नों में एक श्रत्थन्त महत्वपूर्ण समाचार छपा हैं। (व्यवधान)

श्री सूलचन्द मोणाः ग्रनुसूचित जाति के लोगों को जिन्दा जलाया जा रहा है, उनके मकानों को लूटा जा रहा है । (व्यवधान)

उपसभापति : मैंने कुछ नहीं मुना II have have not heard a word except you said, 'Indian Express'. I have given my word to Mr. Balaram that he would be raising his issue. Let me hear what he wants to say.

## श्री मूलचन्द्र मोशाः मैंडम, ग्रापने इजाजत दीथी।

THE DEPUTY CHAIRMAN: I will pemit you. (*Interruptions*). Satya Ba-hin, t will pedmit you.

SHRI N. E. BALARAM; Madam, I want to draw the attention of the hon. Home Minister to an important report which appeared in the newspapers. Madam, the Prime Minister, the Home Minister and the Finance Minister, all of them were giving assurances that serious steps would be taken against the people who are responsible for the securities scam. What I find from the newspaper reports is that the Government is not prepared to take proper action against one Hiten Dalai who is considered to be one of the sitrongmen behind the entire securities seam. Rather, the Government is showing a soft attitude towards this Hiten Dalai. He has already given a loan of Rs. 2 crores to one particular getitlsman in Andhra Pradesh, Mr. Pra-bhakar Rao. I do not want to take the name of outside people, but according to the newspaper reports Mr. Prabhakar Rao is the son of the Prime Minister. Therefore, this is a criticism of the Prime Minister of this country. They are linking the loan of Rs. 2 crores...

SHRI VITHALBHAI M. PATEL (Gujarat): Let the JPC decide about *if*.

SHRI N. E. BALARAM: I am talking of the soft attitude taken by the Government towards some of the people involved in the entire securities/scam. (*Interruptions*) . Thte, is the newspaper report. It is a serious criticism against the Prime Minister. It amounts to a sort of allegation. I cannot believe this. I do not believe this, but the point is. when such  $_{\rm P}$  report has appeared in an Tndian newspaper, this should not go unchallenged, unresponded or unreplied. The Home Minister must respond to this. It is the duty of the Government to give a. reply oneit has come in the newspaper. That is the point I am making.

श्री प्रमोद महाजनः उपसभापति महोदया, इसमें मैं केवल एक बात जोड़ना चाहता हं । हर्षद मेहता की कम्पनी ....(व्यवधान)....

SHRI S. B. CHAVAN; This is not the nrocedure. (*Interrimtions*<sup>^</sup> Actuary the procedure is, if you are making. .

श्री प्रसोद महजान : जब कृष्णमोत 7 30 लाख रुपया दिय की कम्पनी को ग्रापने पकडकर गंधा करणमति **ਨੀ** 뀸 कर दिया। जो न्याय जेल ਕੋਜਟ वही प्रभाकर राव कष्णमति को लगा.

off the

[श्री प्रमोद महाजन] को क्यों नहीं लगाया जा रहा है ? ग्रगर हितेन दलाल ने प्रभाकर राव की कम्पनी को...(व्यवधान)...

SHRI S. B. CHAVAN: What has come in the paper is not correct. I do not think you are following a proper procedure. (*Interruptions*), My submission is, this is not a correct procedure. If you are prepared to substantiate...

SHRI S. B. CHAVAN: You cannot get away with this kind of a thing. I

श्री प्रमोद महाजन : मैंडम, मेरी बात तो युन लीजिए । . . (व्यवधान). . मैंने कोई बात प्रधान मंत्री को नहीं कही है, मैंने ... (व्यवधान)...

श्रो एस॰ एस॰ अहलुवालिया(विहार): क्या सुन लें ? यह क्या कह रहे हैं ? इनको पता भी है कि कृष्णपूर्ति कौन हैं और प्रभाकर राव कौन हैं ? यह भी मालूम नहीं है, बोले जा रहे हैं।... (व्यवधान)...

Interruptions).

श्री प्रमोद सहाजः ... (व्यवधान) ग्रगर प्रभाकर राव की कम्पनी को दिया है ... (व्यवधान) क्या उनके रिफ्ते-दारों के साथ भी हो रहा है।... (व्यवधान)

SHRI S. B. CHAVAN; No, no. This is not correct. Are you prepared tol substantiate it?

उपसभाषति : ग्राप बॅटिये । Let me answer you. Just a minute, please. I will tell you. Please, please. Please taict your seat. No, I am not permitting it. It is not going on record.

SHRI PRAMOD MAHAJAN :\*

THE DEPUTY CHAIRMAN: I am not permitting it. It is not goirg on record. Mease. The question is that

\*Nof recorded.

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the matter of the scam is before the Committee, the JPC. They are looking into everything about it... (*interruptions*)

On any report coming in the newspaper you cannot make allegation^ without substantiating them.

SHRI SUKOMAL SEN (West Bengal): Madam, may I submit?

THE DEPUTY CHAIRMAN: The Home Minister.

SHRI S. B. CHAVAN: About the matters which are before the JPC, unless the JPC submits its report, you cannot hold that the Government is trying to shield someone. That question will not arise at this stage... *{Interruptions';* 

THE DEPUTY CHAIRMAN; Let him answer first.

SHRI S. B. CHAVAN: About the other part of the question, the procedure is that you have to give a proper no<sup>^</sup> tice and take responsibility for making an allegation. Against the Prime Minis ter when you make an allegation, you have to give notice ithat you prepared are to substantiate what you are saying. You cannot merely rely on a newspaper and say ithat you are making this allegation on the basis of the newspaper report. If you are prepared to take that responsibility, that notice will have to be given. . . . (Interruptions)

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : क्या सरकार इंडियन एक्सप्रेस के खिलाफ कार्रवाई करेगी ? ... (व्यवधान) ग्रगर समाचार गलत है तो क्या सरकार कार्रवाई करेगी ; ... (व्यवधान)

THE DEPUTY CHAIRMAN: Mathur Saheb, please बैठिये, आप बैठ जाइये, माथुर साहब ।

श्री जगदीश प्रसाद माथुरः ग्रगर यह गलत है तो क्या सरकार में साहस है कार्रवाई करने का ।... (अ्यवधान)

# THE DEPUTY CHAIRMAN; Mathur Saheb, *please take your seat.* No, *no, no, please...(Interruptictns)*

Just a minute. Please take your seat. Take your seat. Please take your seat. Mr. Mathur, please take your seat. This is not the proper procedure. If you feel that there is an allegation to be made, you see, there are rules about it. You are making an allegation against the Prime Minister or his family. You must substantiate it... (Interruptions)

This matter is closed . . . (*Interruptions*)

That matter is closed now.

भी सत्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीथा उपसभापति महोदया, श्री बलराम जी ने जो मामला उठाया है उस पर प्रधान मंत्री जी...(व्यवधान) यह जेब्पीब्सीव के समक्ष विचाराधीन है ।...(व्यवधान) ग्राज जनसत्ता में जो छपा है....(व्यवधान)

THE DEPUTY CHAIRMAN: The JPC is going to take cart of *it...* (*Interruptions*) Now that matter is closed. I am taking up special mentions . . . (*Interruptions*)

श्री मूल थन्द मीणाः महोदया उत्तर प्रदेश के मथुरा जिले के अन्दर गांव अंदुग्रा में एक जाति विशेष के लोगों ढारा अनुसूचित जाति के लोगों के घरों में आग लगा दी उनके घरों को ल्ाा गया तथा उनकी बहन-वेटियों की इज्जत लूटी गई और उनको जिन्दा माग में डाल दिया गया।

SHRI PRAMOD MAHAJAN ;\*

THE DEPUTY CHAIRMAN; You are not giving anything in writing. I do not know what you are taking about. Until and unices I see that, I am not going to permit it. You must give it to me in writing. You give cv in writing what you want to say.

\*Not recorded.

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SHRI PRAMOD MAHAJAN; Tomorrow you permit me.

THE DEPUTY CHAIRMAN: Not tomorrow. Let me look into it first. Let me look into it.

थी मलचन्द मीणाः : उनकी लाशों की बदब् ग्राज भी गांव में फल रही है। ग्रासपास के गांवों से एक जाति विशेष के लोगों ने इक्टुठा होकर गांव के ग्रनसुचित जाति के लोगों को मार कर भगा दिया गया है ग्रीर लोगों की दुर्दशा हो रही है। मुझे पहले तक यह खबरें थी ैं कि वहां घरों के क्रन्दर दो आदमियों को जिन्दा जलाया, लेकिन **ग्रभी** खबर मिली है कि उस गांव के म्रन्दर धनुसुचित जाति के चार लोगों को जिन्दा जला दिया गया है। मैंडम, मैं गृह मंत्री जी से निवेदन करना चाहता हं कि ग्नन्सूचित जाति के लोगों के साथ हो रहे ग्रन्याय को रोकेंग्रीर इसकी जांच की जाय ।

SHRI M. A. BABY (Kerala); Mad am, may I raise this special mention?

श्री मूलकन्द मोगा: कुम्हेर के ग्रंदर जिन लोगों ने ऐसा कांड किया था उन्हीं लोगों ने इस गांव के श्रन्दर यह कांड किया । इस गांव में श्रनुसूचित जाति के लोगों को र्ूं सुरक्षा प्रदान करें, इतना ही मैं कहना जाहता हं ।

श्री अजीत खोगी: महोदया, झनु-सूचित जाति के जिन लोगों को जिन्दा जलाया गया है, इस पर क्रुपया माननीय गृह मंत्री से बयान दिलवाया जाय।

THE DEPUTY CHAIRMAN: Now we are taking up special mentions.

श्रीमती सत्या बहिन : (उत्तर प्रदेश) : ... (व्यवधान) वहां पर जो कांड हो रहे हैं, मैं यह कहना चाहती हूं कि वहां मथुरा के जो भाजपा सांसद हैं, वह उसको हवा दे रहे हैं ग्रौर इससे पहले भी पिछले साल कांड हुग्रा था । तो मैं निवेदन करना चाहती हूं कि दलितों की सुरक्षा को सुनिध्चित करने के लिए यहां से गृह मंत्री जी द्वारा विशेष सुरक्षा फोर्स भेजी जाय वहां पर। वहां दो हरिजनों को जिंदा जला दिया गया है....(व्यवधान)

उपसभापतिः मान साहब,: बैठ जाइये ... (व्यवधान)

श्री भूषिन्दर सिंह मान (नाम-निर्देशित) : मैडम, मुझे एक मिनट चाहिये... (व्यवधान)

उपसभापति : बैठ जाइये... (अयवधान)

SHRI S. B. CHAVAN: Madam, the Government wili look into it.

THE DEPUTY CHAIRMAN; Mr. Baby, about your Special Mention oa Tripura...

SHRI M. A. BABY: Yesterday it was promised that first prior ty will be given to that today.

THE DEPUTY CHAIRMAN: Will you please listen to me about what happened subsequently. The Home Minister made a statement in the Lok Sabha and he is going to make a statement in this House.

SHRI M. A. BABY; Madam, being a private Member, it is my right. The Chairman has permitted me (*Interrup tions*)

THE DEPUTY CHAIRMAN: Mr. Di-pen Ghosh, it Is not the way to just get up like this.

SHRI M. A. BABY: The Chairman has permitted me *(Interruptions)* 

THE DEPUTY CHAIRMAN; Please let me handle. Please si( down.

SHRI MD. SALIM (West Bengali: When this matter has been raised in the Rajya Sabha, why was the statement no\* made here first?

THE DEPUTY CHAIRMAN: That T will find out later, bat just ... *I Interruptions*) Will you please iu-t keep quiet

for one minute? I will be thankful to' you. You see, as we discovered in the morning, you and Mr. Mathur could not make the Special Mention yesterday, but Mr. Balanandan was allowed during Zero Hour. The Home Minister subsequently made a statement in uie Lok Sabha. Now he is making his statement, may be same, may be a little added. I doa't know. It is for the Home Minister to decide. At tha' time you will have your change to ask for a clarification.

SHRI M. A. BABY; That is the right of every party to give its nominee. As a private Member this is my right, which has been sanctioned by the hon. Chairman. Yesterday when the Minister of State for Parliamentary Affairs approached us to permit a discussion on the Motion of Thanks to hon. President, it was assured that it will be taken up first and this will be given as first Special Mention. I cannot surrender my right as a private Member. This is a private Member's busir *iss.*. (Interruptions)

THE DEPUTY CHAIRMAN: Let me find out what you are saying.

SHRI S. B. CHAVAN: I am prepared to make the same statement, which I made in the Lok Sabha, here also. A\* .tha time, if the hon. Member feels that way that he has some more clarifications to seek, certainly we can reply to that. (*Interruptions*)

SHRI YASHWANT SINHA (Bihar); I think this House has been treated unfairly. Madam, this House cannot be treated like this. This matter was sup-nosed to be raised by Mr. Baby and the Home Minister goes and makes a sta\*e-ment in the other House. Why should this happen? I mean, this House should have been taken into confidenc,, first. This matter was to be raised here. (Interruptions)

SHRI'DIPEN GHOSH (West Ben-ralv That was the privilege of this House.

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SHRI YASHWANT SINHA; This is a very serious lapse. I am sorry to say this. The Home Minister has said that he has made a statement in the Lok Sabha; and if you Wee, he will make the statement here.

THE DEPUTY CHAIRMAN: No, he did not say that.

SHRI YASHWANT SINHA: Why didn't he make the t'atement yesterday in both the Houses? He had Ministers of State. Somebody could have come and made the statement in this House, *(interruptions)* 

THE DEPUTY CHAIRMAN; Let me answer. That is not proper. The habit of everybody getting up repeating the same thing does not make the problem more important. One Member raising It is -equally important. Let the Home Minister answer.

SHRI S. B. CHAVAN: I do not agree with the hon. Member that I am trying to treat this House in a different manner than the Lok Sabha.

THE DEPUTY CHAIRMAN; How can he? He is a Member of this House.

SHRI S. B. CHAVAN: I am also a Member of this House. It becomes- all the more incumbent On me to see that the prestige of the House is maintained. 1 made the statement in the Lok Sabha at about 6.0'clock and this House had actually adjourned by then. I am prepared to make the same statement and you can set the clarifications, if you want.

SHRI M. A. BABY: Madam. the Chairman has permitted me to raise the Special MenCion. If the Home Minister is gong to make a statement, then every party will have the right to seek clarifi-cat'ons. Bat, I, being a private Member, cannot surrender the permission given to me by the hon. Chairman. This was given the first preference yesterday. I will be letting down the interests of the private Member, if I surrender my right. I have the documents.

THE DEPUTY CHAIRMAN; Let one person speak.

SHRI M. A. BABY; Madam, this is a matter of unprecedented Constitutional crisis involving a State, a. Minister of State from the Centre and. the Chief Election Commissioner. If this issue is not resolved judiciously, it will have far-teaching ramifications. Madam, today it has<sub>1</sub> been reported in the.peess that he Chief Election Commissioner...

THE DEPUTY CHAIRMAN: I have no yet permitted you. You have not been given permission.

SHRI M. A. BABY; Madam, Chairman has permitted me.

THE DEPUTY CHAIRMAN:; Not yet.

SHRI M. A. BABY: Madam, Chairman has permitted me. I require only two minutes to make ray submission. Madam, I seek your protection,. I require only two minutes.

THE DEPUTY CHAIRMAN; Let us follow the proper procedure. Chairman has permitted you yesterday. But I do not find it on the list today. I have not yet started taking special mentions. I will take up at the appropriate time-Let me find out what was the decision.

SHRI RAMCHANDRAN PILLAI (Kerala): Madam, the unanimous deci sion was that it will be taken up first today. This question . was raised -before the House. This was the unanimous de epen of the House. \*

SHRI M. A. BABY: Madam, one of the Members on the panel of Vice-Chairmen is sitting here. She herself approached us along with the Minister Of State for Parliamentary Affairs, Mr. Abrar Ahmed yesterday with the promise 'hat it will be listed, as number one item today. Yesterday it was listec as number one item.

SHRIMATI JAYANTHI NATARAJAN; Madam, there was a list of 9 or 10 special mentions slated for yesterday. Mr. Baby's name was the first. He was approached by the hon. Minister for Parliamentary Affairs if he would allow the House to take up the Motion of Thanks to the President's Address first, because some of Us were anxious that it should begin yesterday. He was kind enough *to* agree and all the other Members who were present for making the special mentions were kind enough to! agree. But he was very particular that the special mentions should be taken up first tomorrow. At that time the House did agree.

SHRI M. A. BABY: Madam, our cooperation should not be exploited to let the cause down.

THE DEPUTY CHAIRMAN: I found out from the Secretary-General what happened in the morning. As the Home Minister is going to make a statement, Chairman in his own wisdom . . (Interruptions) .. . You don't listen tome what happened in the morning. Without your knowing what I am trying to tell you, if you react, it is not going to be fruitfui for your benefit. I was informed by the Secretary-General that the Chairman in his own wisdom has allowed it to be taken at the time of seeking clarifications on the statement of the Home Minister. You and Mr. Mathur may not make special mention. I mean your party may ask one more question. But you would be an extra person if you like. If you still want fro make a, special mention ... (Interruptions) ... If there was a commitment by the Minister of Parliamentary Affairs and Mrs. Natarajan, I will abide by it. If a commitment was given, I will abide by it. So that settles the issue.

SHRI M. A. BABY; Madam, thank you very much for having permitted me to raise this issue.

श्री सण्चितन्द (कर्नाटक) : महोदया, आपके ढारा में केंद्रीय सरकार, प्रधान मंत्री ग्रीर रधा मंत्री जी को ग्रर्जुन के सफल महोदया, म्रर्जुन टैक का जो प्रदर्शन हुम्रा सूरतगढ़ में, मुझे भी रक्षा मंत्री जी के साथ उस प्रदर्शन को देखने का असवर प्राप्त हुम्रा । उसका जो प्रदर्शन है अनेक राष्ट्रो के जो टैंक बने हए है उन राष्ट्रों के टकों से यह बहुत अच्छी तरह से बना हुम्रा टक है । इंटरनेशनल मार्केट में इस टैंक को हम लोग बेच सकत हैं । इसका सबूत प्रदर्शन के बाद हम लोगों को मिला उसमें 8-10 सउस्य थे (व्यवधान)

श्री प्रसोद महाजन: इसको बनाने में 20 साल लगे । ... (व्यवधान)

उपत्रभाषतिः 'कोई प्रच्छी बात हुई है, 20 साल के बाद ही सही, अच्छी बात होती हे । (ध्यदधान)

धी र्साच्यवानन्दः है सदन के सभी पक्ष के विपक्ष के संसद संदरय उस प्रदर्शन में उपस्थित थे । सभी उस प्रदर्शन से संतुष्ट थे। रक्षा मंत्री जी ने 90-92 से पहुंचे इस टैंक का निर्माण कार्य प्रारंभ करने का ग्राख्वासन दिया था वह आक्वासन भारत सरकार ने पुर कर दिया । आर्थिक व्यवस्था के कारण टैंक बनाने में कोई तकलीफ हई । उस का निवारण करने के लिए इस सदन के हारा श्रापके माध्यम से मैं विस मंत्री जी, प्रधान मंत्री जी और सरकार से प्रार्थना करूंगा ताकि इन टैंकों का निर्माण ज्यादा से ज्यादा हो। इस टैंक के निर्माण करने के बाद भारतीय सैना को उपलब्ध हो । इसका निर्यात भी हो, विदेशी मद्रा भी प्राप्त हो । यह मैं भापके माध्यम से कहना चाहता हं और प्रधान मंत्री, रक्षा मंत्री श्रीर भारत सरकार को बधाई देना चाहता हूं। (व्यवधान)

श्री राम नरेश यादव (उसर प्रदेश) : मैं बधाई दे रहा हूं । यह टैंक ग्रमरिका, जर्मनी और रूस के टैंकों के समकक्ष सहारक अमता वाले हैं । इसमें 30 प्रतिशत ही उपकरण विदेशी हैं और सारे देशी हैं । इसमें 120 मिल्ले मीटर की तोप लगी हई है । गोला बारुद भी इसमें अपने

यहा का लगा हुआ है। यहां क साइटिस्ट जिन्होंने इतनी दूर तक मार करने वाली अमता के टैंक तैयार किए हैं उसके लिए सारे वैज्ञानिक बधाई के पात हैं। सरकार भी बधाई की पात है क्योंकि दूसरे देशों के मुकाबले बढ़िया टैंक हैं। इसका सफल परीक्षण भी हुआ है मुझ विश्वास है सारा सदन सारे वैज्ञानिकों को बधाई

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देगा ताकि झाने वाले दिनों में भी हमारे साइंटिस्ट का मनोबल ऊंचा हो झौर वे देश के लिए झौर झागे भी बुद्ध कर सकें। (व्यवधान)

साननीय सबस्थ : इसमें बोफोर्स तोप लगी हुई है क्या ? (व्यवधान)

श्री संघ प्रिय गोतम : पब्लिक एकाऊट्स कमेटी के कारण यह हुया है । (म्र्यवधान)

उपसमारतिः अभी मुवारकवाद के प्रदर इक एंड बट्स मत लगाईये । मुवारकवाद क्लीयलों जाना चाहिए जिन्होंने मेहनत करके ये टक बनाए हैं, जिन्होंने देश का नाम ऊंचा किया है। (व्यवधान) अभी इसमें कंटरोवर्सी नहीं धानी चाहिए । इसमें होल हाउस एसोसिएट करता है । (व्यवधान)

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, could I say something? As you have rightly observed, it is not the length of time which is taken that is important, What is important is !he ultimate result. It was an effort in a pioneering area. I had an occasion to ride this tank while it was in the process of preparation. I am very happy So note that it has ultimately culminated in a glorious success. Our scientists who have perserved in the matter should be congratulated by all of us. (Interruptions)

THE DEPUTY CHAIRMAN: We congratulate everybody who has been associated with the manufacture ...

SHRI PRAMOD MAHAJAN; We congratulate Mr. Reddy also for riding the tank before it was ready.

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THE DEPUTY CHAIRMAN: We congratulate everybody concerned with this achievement and we are proud of them. Now, that is over.

श्वी भूपेन्द्र सिंह मानः मेरी बात सुन लोजिए । (अथवधान)

उपसभापतिः मान साहब, ग्राज नहीं कल बोलिएगा । (व्यवधान)

श्री भूपेल्द्र सिंह मान : एंजाब में जो इलैंक्शन हुए हैं उसके बारे में इम्पोर्टेन्ट एक-दो बात करना चाहता हूं। (व्यवधान) सिर्फ एक मिनट मैं लूपा स्पेझल मेंघन मे पहले । (व्यबधान)

THE DEPUTY CHAIRMAN: Tomorrow. Mr. Mann, I will allow you tomorrow. I cannot allow you now. You please write to the Chairman. I cannot permit you. Nothing is going on record.

श्री भूपेन्द्र सिंह मानः \*

उपसभापति : मान साहब ग्राप बैठ जाइए । कल बोल लीजिए ।

थी भूषेग्र सिंह मान : \*

श्री विश्वजिस पृथ्वीफित सिंह (महा-राष्ट्र) : कितने दिनों के बाद यहां यह बात बताने ग्राए हैं ... (व्यवधान)

ओि भूपेन्द्र सिंह मान: मैं तभी से कोशिश कर रहा हं (व्यवधान)

THE DEPUTY CHAIRMAN; I will allow you iiomorrow. I promise you. I will allow you. I am not permitting. *(Interruptions)*. Mr. Mann, you have to deal with rue and not with the Members. Nothing is going on record. It is not going on record.

भी भूपेन्द्र सिंह मानः मैंने स्पेक्षल मेंशन दिया था ... (व्यवधान) श्री भूपेन्द्र सिंह मानः ींने स्पेशल मेंशन दिया था, लेकिन मुस्रे टाइम नहों मिला है ! इसलिए जीरो ब्रावर में रेंज कर रहा हूं ।

उपसमापति: ग्राप पहले लिखकर तो बीजिए । ग्राप तो पहले से ही शर्ते लगा रहे हैं ।

भी चिरवजित पृथ्वीजित सिंह : पंजाब में सांति है, ये प्रांति को भंग करना चाहते हैं ... (व्यवधान)

# श्री अनन्तराय देवशंकर दवे(गुजरात) : स्राप यहां तो शांति रखिए ।

THE DEPUTY CHAIRMAN: That matter is closed. Mr. Mann, you give in writing. We will permit you. Now, Mr. M. A. Baby. Mr. Baby, one thing -1 must tell you. It is a matter which is very sensitive. It is a matter which concerns the Election Commission. Now, whatever you are saying, it should not be beyond certain limitation and within that, the Chairman has permitted you. I hope that you would abide by it.

#### SPECIAL MENTIONS

#### INDICTMENT BY THE ELECTION COMMISSION OF THE GOVERN-MENT OF TRIPURA AND SENIOR OFFICIALS FOR VIOLATION OF ELECTION RULES.

SHRI M. A. BABY (Kerala): Madam, your statement that it should not be bsyond certain limits, is very much applicable in this particular caes because the effort to subvert the electoral process has gone beyond all limits in the State of Tripura and none other than the present Chief Election Commissioner, who is, of course, accused, of being a friend of the ruling party by some again he has been accused of being a friend of our hon. colleague, Mr. Subramanian Swamy; he is also accused of being very upright; but he has not been accused of being friendly towards the Left Front or the CPI(M) — such an officer has issued an order dated 27th February, 1993, where on page 5, it is stated: "On 5th February, 1993, there was a meeting with Shri Santosh Mohan Dev. After a public meeting, he left for circuit house, Dharam Nagar, where party members and Congress (I) candidates were present." Here, 1 would like to state that the conspiracy to rig the election at Tripura was not for the Congress as such generally. (Interruptions).

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Which is this report that he is reading? I would like to know this from him.

SHRI M. A. BABY: I am reading from the order of \* the Chief Election Commissioner, Mr, T. N. Sesban, and this has been released to the press. This is public property. This was reported in the press on 27th February, 1993. Madam, these conspiracies and these efforts alleged to have been undertaken by one Minister of State from the Centre as well as senior bureaucrats in the State of Tripura, were not amy directed against the Left Front, but directed against one section of the ruling party in the State and the Centre, namely Congress. (Interruptions).

SHRI V. NARAYANASAMY (Pondicherry): Let him refer to the findings of the enquiry officer who conducted the enquiry. (*Interruptions*).

SHRI M. A. BABY: Madam, in the order of the Chief Election Commissioner ... (Interruptions).

SHRIMATI MARGARET ALVA: I have got a copy of. the Chief Election Commissioneris -report- with me.